

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-312(PB)/2017

IN THE MATTER OF:

M/s. Sundhir Power Projects Ltd.

.... Applicant/Petitioner

Vs.

Rites Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 04.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

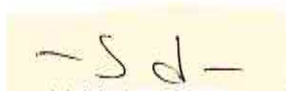
For the Applicant/Petitioner : Mr. Nakul Jain, Advocate
Mr. Piyush Kaushik, Adv.

For the Respondent : Mr. R.P. Agarwal, Ms. Manisha Agarwal,
Mr. Sahil, Advocates

ORDER

Reply to the application has been filed yesterday, i.e. on 3.10.2017. A copy has been furnished to the Counsel for the petitioner today in the Court. Let a rejoinder be filed within a week with a copy in advance to the Counsel for the respondent.

List for arguments on 17th October, 2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)